

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405
Excise Miscellaneous No. 86026 of 2019
in
Excise Appeal No. 89790 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0296/18-19 dated 07.09.2018 passed by the Commissioner Central Tax (Appeals-I), Pune)

C.C.E. & S.T.-Pune-I

.....Appellant

Null 41-A...ICE House,,
Sassoon Road...Opp. Wadia College,
Pune,, Maharashtra-411001

VERSUS

M/s Mahindra And Mahindra Ltd.

.....Respondent

371/Takwe Raod Kanhe Tal Maval
Pune, Maharashtra-412106

APPEARANCE:

Shri N.N. Prabhudesai, Supdt. Authorised Representative for the Appellant
Shri C. Chandra Shekhar, Deputy Manager for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86711 / 2019

Date of Hearing: 24.09.2019

Date of Decision: 24.09.2019

PER: AJAY SHARMA

This application has been filed by Revenue for withdrawal of departmental Appeal No. E/89790/2018 on the ground of litigation policy dated 22/08/2019.

2. I have gone through the application. The disputed amount in the Appeal is less than Rs. 50 lakhs which is below the threshold limit as fixed by the litigation policy aforesaid. Therefore, the instant

application filed by the Revenue is allowed and the appeal is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

sb